

COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 242 OF 2015 & IA NOS. 462, 463 OF 2015 & 477 OF 2018

Dated : 19th February, 2019

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Maharashtra State Electricity Transmission Co. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. M.Y. Deshmukh
Mr. Manjeet Kirpal

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R-1

ORDER

(IA No. 477 of 2018- Delay in filing rejoinder)

We have heard the learned counsel appearing for both the parties.

Learned counsel, Mr. M.Y. Deshmukh appearing for the Appellant submitted that, there is a delay of 140 days in filing the rejoinder which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submissions of the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after perusal of the application explaining the delay in filing the rejoinder, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the rejoinder is condoned. IA No.477 of 2018, for delay in filing the rejoinder is allowed.

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The learned counsel appearing for the Appellant and Respondents No.1 are directed to file their respective written submissions within four weeks' time i.e. on or 25.03.2019 after duly serving copy to the other side.

List the matter for hearing on **23.04.2019** as agreed by the learned counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member